

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 233/96

Date of decision: 17.12.96

Between:

Chidanand ... Applicant

and

1. The Commandant,  
Air Force Academy,  
Hyderabad.
2. Air Officer Commanding-in-  
Chief,  
Headquarters Training Command,  
Indian Air Force,  
Bangalore.

Mr. J.M.Naidu ... Counsel for applicant

Mr. N.R. Devraj, Sr.CGSC ... Counsel for Respondents

CORAM

HON'BLE MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON'BLE MR. H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

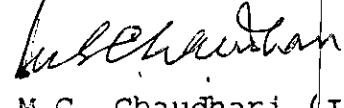
O R D E R

Oral Order (Per Hon'ble Mr. Justice M.G.Chaudhari, VC)

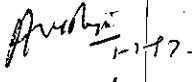
Mr. J.M. Naidu for applicant. Mr. N.R.Devraj, Sr.CGSC  
for the respondents.

Counsel for the applicant had submitted on 20.2.96 that he will seek conversion of the O.A. as M.A. The matter was adjourned to enable the applicant to file the M.A. as aforesaid. No. M.A. has so far been filed. Mr. J.M.Naidu now states that by reason of orders obtained in another proceeding this O.A. has become infructuous and may be disposed of. O.A. is accordingly disposed of as infructuous. No order as to costs.

  
H. Rajendra Prasad  
Member (Admve.)

  
M.G. Chaudhari (J)  
Vice Chairman

17th December, 1996

  
Deputy Registrar (Jcc)

VM

24/1/97

I COURT

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COMPILED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD  
MEMBER (ADMN)

Dated: 17-12-1996

ORDER / JUDGMENT

MIA./R.A/C.A. No.

in

O.A.No. 233/96.

T.A.No.

(W.P.)

Amitited and interim Directions  
Issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm.

